

†[AMENDMENT OF THE ROAD TRANSPORT CORPORATION ACT, 1950

*565. SHRI RAM SAHAI: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state whether the proposal to amend the Road Transport Corporation Act, 1950, with a view to facilitating the work of Corporations set up by State Governments has been finalised? If so, when is the amending Bill likely to be brought before Parliament?]

परिवहन तथा संचार मंत्रालय के राज्य-मंत्री (श्री राज बहादुर) : रोड ट्रांसपोर्ट एक्ट, १९५० में संशोधन करने के लिये कई एक तजवीजें हैं और उन पर इस समय विचार किया जा रहा है। संशोधित विधेयक को संसद् के अगले अधिवेशन में पेश करने के लिये पूरा प्रयत्न किया जा रहा है।

†[THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): The various proposals for amending the Road Transport Corporations Act, 1950, are under active consideration. Efforts are being made to bring an amending bill before Parliament during its next session.]

POST OFFICE AT VALLABH VIDYA NAGAR

*566. SHRI DAHYABHAI V. PATEL: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) when the post office at Vallabh Vidya Nagar was opened; and

(b) when the telephone office was opened there?

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL): (a) On 17th November 1957.

(b) A trunk public call office was opened on 16th January, 1953, which was converted into a local public call office on 1st June 1953 (parented to Anand Exchange).

†[] English translation.

MEMORANDUM FROM TRAVELLING TICKET EXAMINERS OF THE SOUTHERN RAILWAY

*567. DR. R. B. GOUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the travelling ticket examiners of the Southern Railway have recently submitted a memorandum to the Railway Minister on the checking of ticketless travel;

(b) if so, whether they have complained about the lack of co-operation from the railway police and also unwarranted interference by police officials in the legitimate discharge of their duties; and

(c) what action Government propose to take to allay the misgivings of the travelling ticket examiners?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) Yes, Sir.

(b) Yes, Sir.

(c) All cases of the nature referred to are reported to and followed up with the higher police authorities and where necessary with the State Government concerned.

Co-ordination and consultation between the Railway Officers and officers of the Railway Police and the State Government at various levels will continue to be maintained.

TARGETS FOR COLLECTING PENALTY FROM TICKETLESS TRAVELLERS

*568. SHRI DEOKINANDAN NARAYAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Central Railway authorities have fixed monthly targets for their ticket checking staff to collect as penalty from ticketless travellers; and

(b) whether the recoveries on account of such penalties have increased on account of those targets; if so, to what extent?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Monthly targets have not been